



IN THE HIGH COURT OF MADHYA PRADESH
 AT JABALPUR
 BEFORE
 HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
 CHIEF JUSTICE
 &
 HON'BLE SHRI JUSTICE VINAY SARAF
 ON THE 5th OF JANUARY, 2026

CONTEMPT APPEAL No. 44 of 2025

SHRADDHA VISHWAKARMA

Versus

SHRI MANOHAR SINGH MANDLOI AND OTHERS

Appearance:

Shri Pramod Singh Tomar - Advocate for petitioner.

Dr. S.S. Chauhan - Government Advocate for respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for petitioner seeks leave to withdraw the petition reserving the right of the petitioner to initiate appropriate proceeding in accordance with law *inter alia* impugning the chargesheet filed against her.

In view of the above, the petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
 CHIEF JUSTICE

(VINAY SARAF)
 JUDGE